

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/WRIT PETITION (PIL) NO. 19 of 2023****=====
KANAIYALAL VIJAYASHANKAR RAJGOR
Versus
STATE OF GUJARAT
=====**

Appearance:

MR AMIT M PANCHAL(528) for the Applicant(s) No. 1,2,3,4
for the Opponent(s) No. 2,3MR. UTKARSH SHARMA, AGP, ADVANCE COPY SERVED TO
GOVERNMENT PLEADER/PP for the Opponent(s) No. 1
=====**CORAM: HONOURABLE THE ACTING CHIEF JUSTICE MR.
JUSTICE A.J.DESAI
and
HONOURABLE MR. JUSTICE BIREN VAISHNAV****Date : 15/03/2023****ORAL ORDER****(PER : HONOURABLE THE ACTING CHIEF JUSTICE MR. JUSTICE
A.J.DESAI)**

1. Leave to add Annexure 'I' after Annexure 'H' to the petition being a copy of communication dated 01.10.2018 issued by Ministry of Environment, Forest and Climate Change, under section 3 of the Environment Protection Act, 1986.
2. **Notice** returnable on **24.04.2023**. Learned AGP Mr. Utkarsh Sharma, waives of notice on behalf of respondent - State.

3. The present petition which is in the nature of Public Interest and may affect various individual who may be carrying out different type of activities, the petitioners shall publish a notice Under Order 1 Rule 8 of Code of Civil Procedure about the present proceedings in a newspaper having wide circulation in vernacular language having wide circulation in the districts Surendranagar, Patan, Kutch, Morbi in the state of Gujarat giving 15 days clear notice about the next date of hearing.

4. Registry is directed to do the needful as provided under Order 1 Rule 8. A copy of the order shall be served to respondent authority on or before 31.03.2023. The respondent authority shall file affidavit-in-reply / report with regard to the licensees / permission granted to carry out mining activities within aforesaid four districts.

(A.J.DESAI, ACJ)

(BIREN VAISHNAV, J)

AMAR SINGH